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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Contempt Application No. 5 /425/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>09.01.2018</u>

Name of the Company:

Biocare Remedies Pvt. Ltd. & Ors.

V/s.

Sanjivbhai Kiritbhai Patel & Ors.

Section of the Companies Act:

Section 425 of the Companies Act, 2013

1. Mo12 RAPIQUE ADVOCATE l'ETITIONERS HAMINES

2. Rutrik Modi Advocate Petitioners R.H.Mood

3 KARAW SMAN

C. A Respondents X moon show

1. Briarat 200 Marvoccite Respondent Author

ORDER

Learned Advocate Mr. Moiz Rafique with Learned Advocate Mr. Rutvik Modi i/b Privy Legal Services LLP present for Applicants. Learned Advocate Mr. Bharat Rao with Learned FCA Mr. Kiran Shah present for Respondent.

Heard arguments of learned Counsel for Applicant and learned Counsel for Respondent.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 09th day of January, 2018.